

DELHI LEGISLATIVE ASSEMBLY

BULLETIN PART - II

(General information relating to legislative & other matters)
Wednesday, September 21, 1994/Bhadra Pad 30, 1916 (Saka)

No.126

Commencement of the Short Notice Session
of the First Legislative Assembly of the
National Capital Territory of Delhi.

- (1) Members are informed that the Fourth Session (Short Notice Session) of the First Legislative Assembly of the National Capital Territory of Delhi will commence on Monday, the 26th September, 1994 in the Assembly Hall, Old Secretariat, Delhi at 2.00 P.M.

Allotment of Day for the transaction
of business during Fourth Session.

- (2) The Sitting of the Legislative Assembly for the transaction of Government Business has been fixed for 26th September, 1994.

Time of sitting of Legislative Assembly.

- (3) Until the Speaker otherwise directs, Legislative Assembly will, on days when there are sittings, sit from 2.00 P.M. and continue until the business fixed for the day is concluded.

- (4) There will be no Question hour on 26th September, 1994.

Attendance Register.

- (5) Attention of all the Members is invited to Rule 237 of the Rules of Procedure and Conduct of Business in the Legislative Assembly under which the Hon. Members have to mark their attendance in the register before the meeting of the House is adjourned for the day. The attendance register is kept daily half an hour before the sitting, in left and right lobbies of the House. The Members are requested kindly to mark their attendance therein daily.

- (5) Procedure of Notices

Attention of Members is invited to Rule 238 of Rules of Procedure and Conduct of Business in the Delhi Legislative Assembly which reads as follows :-

"238(1). Every notice required by the rules shall be given in writing addressed to the Secretary and shall be left at the Table or in his office during working hours.

- (2) Unless otherwise provided in these rules, a notice received in the office at hours after other than those specified in the preceding sub-rule shall be treated as given on the next opening day.
- (3) Every notice should be signed in ink by the Members giving the notice, indicating the Division Number and the name of Member in Capital Letters and should be deposited in the Assembly Notice Office.
- (4) All notices delivered in the Assembly Notice Office are date stamped and the time of receipt is also indicated thereon.
- (5) The Assembly Notice office is responsible for transmission of their notices to Branches/Officers concerned without delay. Members are, therefore, requested not to deposit their notices either at the Table of the House or with any other Officer/Branch of the Assembly Secretariat.
- (6) The Hours specified for notices being received by Assembly notice office are between 9.30 hours and 15.00 hours every day except Saturday, Sunday or a Public Holiday. Notices left at the Notice Office after 15.00 hours are treated as given at 9.30 hours on the next working day. This is not intended to preclude Members from sending notices addressed to the Secretary by post.

Communication on different matters may not be combined in one letter.

Order relating to admission to various galleries of the House

7. Attention of Hon. Members is invited to orders issued under rule 253 of the Rules of Procedure and Conduct of Business in the Legislative Assembly by the Hon. Speaker dated 19.8.1994 in clause 5 whereof important directions with regard to admission in visitors' gallery have been given. In sub-clause(5) of clause 6 thereof provisions for issue of admission cards that application forms must be submitted one clear day before the date of sitting of the House or admission cards meant for the sitting of 26th September, 1994 will be accepted by Friday, the 23rd September, 1994 and no admission card will be accepted on 26th September, 1994.

P.N. GUPTA
SECRETARY